

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH ~~AT MUMBAI~~
CAMP NAUPUR

(7)

O.A. NO: 511/92
T.A. NO:

199

DATE OF DECISION 14.3.1995

Ku. Sheela Dayanand Morey

Petitioner

Ms. N.R. Sarin.

Advocate for the Petitioners

Versus

Central Silk Board & Ors.

Respondent

Shri R.P. Darda.

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice M.S.Deshpande, Vice-Chairman,

The Hon'ble Mr. M.R.Kolhatkar, Member(A).

1. Whether Reporters of local papers may be allowed to see the Judgement ?

2. To be referred to the Reporter or not ?

3. Whether their Lordships wish to see the fair copy of the Judgement ?

4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

(M.S.DESHPANDE)
VICE-CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH,

CAMP AT NAGPUR.

Original Application No.511/92.

Ku. Sheela Dayanand Morey. ... Applicant.

V/s.

Central Silk Board & Ors. ... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Ms.N.R.Sarin.
Respondents by Shri R.P.Darda.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt.14.3.1995.

In view of the reasons stated in our order dt. 13.12.1994 this Tribunal would have no jurisdiction to entertain the present relief. Ms.N.R.Sarin, the learned counsel for the applicant states that she has already moved the High Court by filing Review Petition and Shri Darda for the respondents states that he has filed his appearance before the High Court. Both the learned counsel stated that they would be taking the stand before the High Court that it would be the High Court alone which shall have the jurisdiction to entertain the petition. In view of this the present OA is disposed of, as this Tribunal has no jurisdiction to entertain the present OA. No order as to costs.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

M.S.DESHPANDE
(M.S.DESHPANDE)
VICE-CHAIRMAN

B.